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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No. 260/00855 of 2015
Cuttack, this the 30th day of November, 2015

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)
.....

1. Dokkari Debendranath,
aged about 50 years,
S/o D. Mohanrao,
Working as Sr. Goods Guard,
C/o Station Manager, Titilagarh Railway Station,
At- Titilagarh, Dist. Bolangir, Odisha.

2. Abdul Hennen Molla,
aged about 52 years,
S/o Late Umad Ali,
Working as Sr. Goods Guard,
C/o Station Manager, Titilagarh Railway Station,
At- Titilagarh, Dist. Bolangir, Odisha.

3. Jyoti Panikar,
aged about 51 years,
S/o Late Paami Panikar,
Working as Sr. Goods Guard,
C/o Station Manager, Titilagarh Railway Station,
At- Titilagarh, Dist. Bolangir, Odisha.

4. Santosh Kumar Singh,
aged about 39 years,
S/o P.N.Singh,
Working as Sr. Goods Guard,
C/o Station Manager, Titilagarh Railway Station,
At- Titilagarh, Dist. Bolangir, Odisha.

...Applicants
(Advocates: M/s. S.Das, K. Mohanty)

VERSUS

Union of India Represented through its

1. General Manager,
East Coast Railway, at Rail Sadan,
Chandrasekharpur, Bhubaneswar-17,
Dist-Khurda.

[Signature]

2. Chief Personnel Officer,
East Coast Railway, at Rail Sadan,
Chandrasekharpur, Bhubaneswar-17,
Dist-Khurda.
3. Divisional Railway Manager,
Sambalpur Division, East Coast Railway,
At/PO/Dist- Sambalpur.
4. Senior Divisional Personnel Officer,
Office of the Divisional Railway Manager,
East Coast Railway, Sambalpur,
At/PO/Dist- Sambalpur.

... Respondents
(Advocate: Mr. T.Rath)

.....

O R D E R (ORAL)

A.K. PATNAIK, MEMBER (JUDL.):

Heard Mr.S.Das, learned counsel for the applicant and Mr.T.Rath, learned Standing Counsel. M.A.No.915/15 for joint prosecution is allowed subject ^{to} ~~to~~ payment of Rs.50/- in the shape of IPO in respect of each of the applicants except applicant No.1. M.A.No.915/15 is thus disposed of.

2. We find that in pursuance of a joint representation filed by the applicants at A/6 alleging non-response from the respondents, one Barun Kumar had approached this Tribunal by filing O.A.No.323/15 which was disposed of on 2.7.2015 by directing respondent no.4 to consider and dispose of the said representation. In pursuance of the orders of the Tribunal in O.A.No.323/15, representation so preferred by Shri Barun Kumar has already been disposed which has been annexed and challenged by the applicants in the present O.A. This, in our considered view is not at all maintainable. However, as a joint

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representation has been filed by the applicants as per A/6 addressed to Senior Divisional Personnel Officer, Sambalpur Division, East Coast Railways (res.no.4) and according to applicants, no response has been received from the respondents, we at this stage dispose of this O.A. with direction to respondent no.4 to consider the representation and communicate the decision to the applicant nos. 1, 2, 3 and 4 viz., S/Shri Dokkari Debendranath, Abdul Hannen Molla, Jyoti Panikar and Santosh Kumar Singh, respectively, within a period of four weeks from the date of receipt of this order. We however, direct that while considering the representation, respondent no.4 shall keep in mind the extant rules and regulations.

3. With the above observation and direction this O.A. is disposed of at the stage of admission itself. No costs.

4. On the prayer made by the learned counsel copy of this order along with paper book of O.A. be sent to res.no.4 at the cost of the applicants for which Mr.S.Das undertakes to file the postal requisites by 3.12.2015. Cost of IPO as directed above be also deposited by 3.12.2015.

5. Free copy of the order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)